

Petition(s) for Special Leave to Appeal (C) No(s). 4254/2016
(Arising out of impugned final judgment and order dated 04/01/2016
in FA No. 62/2012 passed by the High Court of Uttarakhand at
Nainital)

PREM CHAND SHARMA Petitioner(s)

VERSUS

SHIV PRASAD AND ANR. Respondent(s)

(with interim relief and office report)

Date : 28/10/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Rahul Verma, kAdv.

Mr. Jaswant Singh, Adv.

Mr. Yash Pal Dhingra, Adv.

For Respondent(s) Mr. Vivek Gupta, Adv.

Mr. Anirudh Joshi, Adv.

Mr. Sagar Kumar Pradhan, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The appeal is disposed of in terms of signed
non-reportable Judgment.

Pending applications(s) shall stand disposed of.

(Rajni Mukhi) (Renu Diwan)

SR. P.A. ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)

NON-REPORTABLE

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.10432 OF 2016

(Arising out of SLP (C) No. 4254 of 2016)

PREM CHAND SHARMA APPELLANT

VERSUS

SHIV PRASAD AND ANR. RESPONDENTS

J U D G M E N T

KURIAN, J .

1 Leave granted.

2. At the time of issuing notice in the matter, having
regard to the nature of disputes between two real
brothers, a suggestion was made by the Court that the
possibility of an amicable settlement of the disputes
could be explored between the parties.

3 It is heartening to note that in the process the
parties have arrived at an amicable settlement before the
Supreme Court Mediation Centre and the Settlement
Agreement dated 12.05.2016 has also been drawn up. The
parties, their counsel and Shri K.D.Singh, learned
Mediator, Supreme Court of India have duly signed the
deed. We record our appreciation for the efforts taken
by the Mediator and for the cooperation given by the
parties and their learned counsel.

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4 The appeal is disposed of in terms of the Settlement
Agreement dated 12.05.2016.

5 In that view of the matter, nothing survives in
First Appeal No. 62 of 2012 pending before the High Court
of Uttarakhand at Nainital and hence the same is also
disposed of. Registry to communicate a copy of this
Judgment to the High Court.

.....J.

[KURIAN JOSEPH]

.....J.

[ROHINTON FALI NARIMAN]

NEW DELHI;

OCTOBER 28, 2016